

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

CP No. 10/59/2017

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017

NAME OF THE COMPANY: Mahesh City Kumar Jalan s. M/s Prestige City Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58/59

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner(s): None


For the Respondent(s): Mr. Dinkar Singh, Advocate

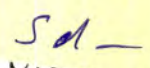
ORDER

Ld. Counsel for the Respondent submits that the only prayer made in the petition is for directions to the Respondents to take up their application for transfer for due consideration at a Board Meeting which has since been done. Nothing further survives on the Petition and the petition has become infructuous. It is argued that it is a different matter if the petitioner is aggrieved by the decisions taken by the Board for which he may take suitable steps.

Ld. Counsel for the Petitioner prays for an adjournment on the grounds that his arguing counsel is unable to be present in Court.

Be listed on 8th November, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)